

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/691/ND/2023

IN THE MATTER OF:

Jampana Construction Private Limited	...	Applicant
Versus		
Nbcc (INDIA) Limited	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Shriraja S, Adv
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Issue notice to the Respondents returnable by **31.05.2024**. Let steps be taken within three days and file proof of service. The Respondent is directed to file reply within one week from the date of receipt of the application. List the matter on **31.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)